

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 AHMEDABAD BENCH
AHMEDABAD

O.A./T.A./M.A./ 234 /1988.

K. H. Vaghela

APPLICANT(S)

R. S. Dinkar

Versus

The Collector of Central Excise & Custom

RESPONDENT(S)

J. D. Ajmera, P.M. Raval

SR.NO.	DATE	ORDERS
	11-4-88 28/4/88	Termination (Copy not served.) RPAQ received from respon. no. 1 Mr. J. D. Ajmera requests time ^{for filing reply} Mr. R. S. Dinkar not present. Allowed. Adjourned to 16/5/88 for continuous ^{continuous} orders interim relief.
	28/4/88	PSMajra 28/4/88 28/4/88
	19/5/88	Pl. issue notice regr continuation of I.R to respon. Admitted with I.R RPAQ received from applicant.
	11-9-90	F/P BIR For filing of Rejoinder.
	11-9-90	Dy. Registrar, CJ is on ^{on} leave. Shifting from 11-9-90 to 21-9-90.
	21/9/90	Parties absent. In the interest of Justice adjourned for filing of rejoinder on 24/10/90.

CK
 24/10/90 (No one in charge of Registry) In charge Registrar

22/12/90 None present. No rejoinder has been filed

K B Sane

S o (3)

27/12/90 Fix for final hearing in due course

22/3/91 FH Issue notice.

13/6/91 FH I. N.

Common letter issued on 09/25/90 to Applicant's Adv.

DL
24/4/91

Registar I/C

jg4

RPAD Recd from APPLI.

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

11/04/1988

Heard learned advocates Mr. R.S. Dinkar and Mr. J.D. Ajmera, for the applicant and respondents respectively. Admit. The respondent not to restrain the petitioner from discharging his duties. Issue notice on interim relief to continue beyond 15 days to be replied to within 15 days and on merit within ~~1~~ 45 days. The case be adjourned to 28th April, 1988 for hearing on interim relief. Direct service to respondent No. 2 allowed to the petitioner.

Dinkar
(P H Trivedi)
Vice Chairman

Ajmera
(P M Joshi)
Judicial Member

*Mogera